

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 21<sup>st</sup> November, 2013**

No. 243 A: In administrative exigency with purpose to facilitate the disposal of cases during the ensuing Lok Adalat scheduled to be held on 23.11.2013 and in exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court are pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class to function as Railway Judicial Magistrate, Ranchi for the trial of the cases under the Indian Railways Act and under the R.P. (U.P.) Act, at the Railway Court Ranchi upon Sri Yashwant Prakash, Judicial Magistrate 1<sup>st</sup> Class, Ranchi for the territorial jurisdictions Ranchi, Hazaribagh, Gumla, Lohardaga, and Simdega for the period from 21.11.2013 to 24.11.2013.

Sri Prakash is also vested with the powers conferrable on a Judicial Magistrate of the 1<sup>st</sup> class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

He is also conferred with the powers to take cognizance of such cases which they have been authorized to try in the aforesaid territorial jurisdictions.

By order of the Court,

Sd/- A. V. Singh

Registrar General

Memo No. \_\_\_\_\_ /Apptt. dated Ranchi the \_\_\_\_\_ November, 2013

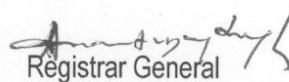
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Sd/- A. V. Singh

Registrar General

Memo No. 13432-433 /Apptt. dated Ranchi the 21<sup>st</sup> November, 2013

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Registrar General